ITEM NO. 301 COURT NO. 8 SECTION XIV
(Part-heard)

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).13953/2009

(From the judgement and order dated 26/03/2009 in WP No. 8746/2008
of The HIGH COURT OF DELHI AT N. DELHI)

INDIAN DRUGS & PHARMACEUTICAL LTD. Petitioner(s)

VERSUS

FAMY CARE & ORS. Respondent(s)
(With appln(s) for permission to file additional documents and
with prayer for interim relief)
(For final disposal)
(for further directions)

Date: 27/04/2010 This Petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE V.S. SIRPURKAR
HON'BLE MR. JUSTICE DEEPAK VERMA

For Petitioner(s) Mr. L.N. Rao, Sr. Adv.
Ms. Meera Mathur,Adv.

For Respondent(s) Mr. Prag P.Tripathi, ASG
Ms. Indira Sawhney, Adv.
Ms. Asha G. Nair, Adv.
Mr. Manpreet Singh Doabia, Adv.
Mr. D.S. Mahra, Adv.

Mr. Abhimanyu Mahajan, Adv.
Mrs.Shally Bhasin Maheshwari,Adv.

UPON hearing counsel the Court made the following
O R D E R
After hearing learned counsel for the parties, the court directed to list the matter on 30.04.2010 for pronouncement of judgment.

(Shashi Sareen)
Court Master

(Shashi Bala Vij)
Court Master